CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038. Dated: 24 SEP 1993

APPLICATION NO(S) 121 of 1993.

APPLICANTS: B, Thimmaiah v/s.

v/s. RESPONDENTS: Director, ADE, B'lore & Ors.

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- Dr.M.S.Nagaraja,
 Advocate, No.11,
 First Cross,
 Second Floor,
 Sujatha Complex,
 Gandhinagar,
 Bangalore-9.
- 2. Sri.M.S.Padmarajaiah, Central Govt.SIng. ounsel, High Court Building, Bangalore-1.
- 3. Director,
 Aeronautical Development Establishment,
 Research and Development Organisation,
 C.V.Raman Nagar, Bangalore-93.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore,

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 14th Sept 1993.

med.

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 14TH OF SEPTEMBER, 1993

Present; Hon'ble Justice Mr.P.K.Shyamsundar Vice Chairman
Hon'ble Mr.V. Ramakrishnan Member(A)

APPLICATION NO.121/1993

Shri B. Thammaiah, 86, B.M. Palya, New Thippasandra Post, Bangalore - 560 093

Applicant

(Dr.M.S. Nagaraja - Advocate)

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- The Director, Aeronautical Development Establishment, Research & Development Organisation, Ministry of Defence, Government of India, C.V. Ramanagar, Bangalore - 560 093
- The Director General, Research & Development, Ministry of Defence, New Delhi
- Union of India represented by the Secretary to Government, Ministry of Defence, New Delhi

Respondents

(Shri M.S. Padmarajaiah - Advocate)

This application has come up today before this Tribunal for admission. Hon ble Justice Mr.P.K. Shyamsundar, Vice Chairman made the following:

DRDER

We have heard Dr. Nagaraja for the applicant and the learned Standing Counsel. We admit the same

but propose to dispose it off here and now by recording the following order:

The Government has turned down the prayer 2. made by the applicant for counting the service ... rendered at the HAL for the purpose of his pension. The applicant belongs to the Aeronautical Development Establishment in the Defence Department. All that he wants is that the few years of service rendered by him outside the department when his services were placed at the disposal of the H.A.L. should be counted for the purpose of pension and other retiral benefits. To that effect, he made a representation which has since been turned down as per Annexure A-2 3a -Dr. Nagaraja for the applicant asks us to vacate the impugned orders because he says that the services rendered by a regular Government servant outside his line has necessarily to be counted While computing his retiral benefits. This requirement, he says is spelt out in the CCS (Pension) Rules, We do not however propose to examine this question vis-a-vis the Pension Rules for the simple reason that the said applicant here will be continuing in service during the next 9/11 years. We think they are right now needlessly bothered as to what they would get from the Govt. after they retire. There is enough time for them to recons over it and who knows the rules may themselves be later amended and the benefit of past services rendered in a public-sector undertaking made admissible for pension etc.

4. Under the circumstances, it becomes clear that we should not interfere at this stage. We

therefore leave all the questions raised here open for consideration at a later stage, if need be. We make it clear if in case the applicant wishes to come to the Tribunal after he retires, the orders impugned here will not stand in their

With this observation, this application ds disposed off finally. No costs.

MEMBER (A)

VICE CHAIRMAN

24/9/93

TRUE COPY

CENTRAL ADMINISTRATIVE TRIBUNA ADDITIONAL BENCH

Bangalore